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असाधारण

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 4th November, 2011/Kartika 13, 1933 (Saka)

THE ANDAMAN AND NICOBAR ISLANDS MARINE FISHING (AMENDMENT) REGULATION, 2011

2 OF 2011

Promulgated by the President in the Sixty-second Year of the Republic of India.

A Regulation to amend the Andaman and Nicobar Islands Marine Fishing Regulation, 2003.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by her:—

1. (1) This Regulation may be called the Andaman and Nicobar Islands Marine Fishing (Amendment) Regulation, 2011.

Short title and commencement.

(2) It shall come into force on such date as the Administrator may, by notification in the Official Gazette, appoint.

Reg. 1 of 2003.

2. In the Andaman and Nicobar Islands Marine Fishing Regulation, 2003 (hereinafter referred to as the principal Regulation), in section 2, for clause (n), the following clause shall be substituted, namely:—

Amendment of section 2.

‘(n) “registered fishing vessel” means—

44 of 1958.

(i) a fishing vessel registered under the Merchant Shipping Act, 1958; or

(ii) a vessel not registered under the Merchant Shipping Act, 1958, but 44 of 1958.
registered as a fishing vessel under section 9;’.

Amendment of
section 9.

3. In section 9 of the principal Regulation, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) No owner of a vessel, other than a registered fishing vessel, shall use or cause the vessel to be used for the purpose of fishing in the specified area.”.

PRATIBHA DEVI SINGH PATIL,
President.

V. K. BHASIN,
Secy. to the Govt. of India.